

(b) whether it is a fact that permanent proprietary rights have been conferred on claimant-allottees of evacuee agricultural land upto the 1st March, 1956 against their land claims;

(c) whether it is a fact that once land has been allotted to a displaced land-claimant on temporary, quasi-permanent or permanent basis, his land claim to the extent of the allotment will be deemed to have been satisfied; and

(d) whether it is a fact that they now propose to take back the agricultural lands allotted to non-Punjabi land-claimants in Delhi Territory and put these to auction if valued over 10,000 and sale if valued less than this amount?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** (a) Information is being collected.

(b) Yes, in the case of the rural agricultural lands this is the policy.

(c) Yes, in the case of rural agricultural land.

(d) The Hon. Member is presumably referring to the urban agricultural land in Delhi. This land will be disposed of like any other urban evacuee property i.e. auctioned if the value exceeds Rs. 10,000/- and allotted if the value is within that amount.

#### Extradition Treaty with Pakistan

\*1147. **Shri D. C. Sharma:** Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 155 on the 22nd May, 1957 and state whether the consideration of the question regarding Extradition Treaty with Pakistan has been concluded?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):** The matter is still under consideration

#### Closure of Textile Mills

\*1148. { **Shrimati Tarkeshwari Sinha:**  
**Shri Bibhuti Mishra:**  
**Shri Shankaraiya:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have undertaken any investigation into that closure of the Textile Mills under Section 15 of the Industries (Development and Regulation) Act of 1951; and

(b) if so, the result of such investigation?

**The Minister of Commerce (Shri Kanungo):** (a) Yes, Sir, in the case of three textile mills.

(b) The investigation is still in progress.

#### Copra and Betelnuts

\*1149. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity of annual production of copra and betelnuts in (i) Car Nicobar Islands, and (ii) the rest of the Andaman and Nicobar Islands taken together;

(b) what is the system of trade in these commodities;

(c) the quantity of copra and betelnuts exported from there at present; and

(d) who are the main exporters?

**The Minister of Commerce (Shri Kanungo):** (a) Production in 1956-57:

(i) Copra . . . . . 14,74,105 lbs.  
 Betelnuts . . . . . 2,85,251 lbs.

(ii) Copra . . . . . 17,86,819 lbs.  
 Betelnuts . . . . . 1,26,798 lbs.

(b) Nicobar Islands have been declared reserved areas under Section 3 of the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956, trade of all kinds including that in copra and betelnuts,